

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 30/TL/2022**

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of inter-State transmission licence to Kallam Transmission Limited.

Petitioner : Kallam Transmission Limited (KTL)

Respondents : ReNew Solar Power Private Limited and 2 Ors.

**Petition No. 31/AT/2022**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to inter-State Transmission System to be established and operated by Kallam Transmission Limited.

Petitioner : Kallam Transmission Limited (KTL)

Respondents : ReNew Solar Power Private Limited and 2 Ors.

Date of Hearing : 13.4.2022

Coram : Shri P.K.Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Apoorva Misra, Advocate, KTL  
Shri Venkatraman Inumula, KTL  
Shri Ketan Patil, KTL  
Shri Prateek Mohan Rai, KTL  
Shri Partha Sarathi Das, CTUIL  
Shri Bhaskar Laxmanrao Wagh, CTUIL  
Shri Pratyush Singh, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Ranjit Singh Rajput, CTUIL

**Record of Proceedings**

Cases were called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petitions have been filed for grant of transmission licence to the Petitioner to establish 'Transmission System for evacuation of power from RE Projects in Osmanabad area (1 GW) in Maharashtra' (for short, 'the Project') and for adoption of transmission

charges discovered pursuant to tariff based competitive bid process in respect of the Project. Learned counsel submitted that the notices were issued to the Respondents to file their replies. However, no reply has been filed by the Respondents.

3. Learned counsel appearing on behalf of Western Transco Power Limited (WTPL) submitted that WTPL has filed interlocutory Application (IA) bearing Diary No. 145/2022 with prayers to implead WTPL as party to the Petition No. 30/TL/2022 and to direct the Petitioner to serve copy of the Petition on WTPL to file reply to the Petition.

4. Learned counsel for the Petitioner objected the same and submitted that WTPL has not served copy of the IA on the Petitioner.

5. After hearing the learned counsels for WTPL and the Petitioner, the Commission directed the Petitioner to implead WTPL as party to the Petition No. 30/TL/2022 and file revised memo of parties within a week. WTPL was directed to serve copy of the IA on the Petitioner.

6. The Commission further directed the Petitioner to serve copy of the Petition on WTPL to file reply to the Petition. WTPL was directed to file its reply on affidavit by 29.4.2022 with advance copy to the Petitioner who may file its rejoinder, if any, on or before 12.5.2022.

7. The Parties were directed to comply with the above direction within the specified timeline and no extension of time shall be granted.

8. The Commission reserved order in Petition No. 31/AT/2022 and directed to list the Petition No. 30/TL/2022 in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**